



2026:AHC-LKO:20484

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1574 of 2026

Dhanmeshwar @ Dharmeshwar

.....Applicant(s)

Versus

State Of U.P. Thru. Secy. Home Deptt. Lko

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sunil Kumar, Kalpana
Counsel for Opposite Party(s)	:	G.A.

Court No. - 15

HON'BLE KARUNESH SINGH PAWAR, J.

Supplementary Affidavit filed by learned counsel for the applicant is taken on record.

Heard learned counsel for the accused-applicant as well as learned A.G.A. for the State and perused the record.

Learned counsel for the accused-applicant, while pressing the bail application, submits that the accused-applicant has been falsely implicated in the present case as well as in the two cases mentioned in the gang chart. It is further submitted that in both the cases referred to in the gang chart, the accused-applicant has already been enlarged on bail. Copies of the said bail orders have been brought on record as Annexure Nos. 3 and 4 to the bail application.

It is further contended that, apart from the cases mentioned in the gang chart, there are 12 other cases pending against the accused-applicant, in all of which he has been granted bail. Pleading in this regard has been made in paragraph 3 of the supplementary affidavit. It is also submitted that, apart from the aforesaid cases, the accused-applicant has no other criminal history.

Learned counsel further submits that co-accused, namely Hari Shankar, has already been granted bail by this Court vide order dated 16.03.2026 passed in Bail Application No. 1440 of 2026, and the present applicant claims parity with the said co-accused.

It has also been submitted that the applicant is in judicial custody since 01.01.2026 and, in case he is released on bail, there is no likelihood of his fleeing from the process of law. The applicant undertakes to abide by all conditions imposed by the Court and to cooperate in the expeditious trial of the case.

Learned A.G.A. has opposed the prayer for bail; however, he has not disputed the factual submissions made by learned counsel for the accused-applicant.

Having considered the submissions advanced by learned counsel for the parties and taking into account the fact that the applicant has already been enlarged on bail in the cases mentioned in the gang chart, has explained his criminal history in respect of 12 other cases in the supplementary affidavit, that the co-accused named above has already been granted bail by this Court, and further considering the period of incarceration of the applicant since 01.01.2026, this Court finds it to be a fit case for granting bail to the applicant.

Accordingly, the bail application is allowed.

Let the applicant **Dhanmeshwar alias Dharmeshwar**, involved in Case Crime/FIR No. 1/2026, under Sections 2/3 of the U.P. Gangster and Anti Social Activities (Prevention) Act, 1986, P.S. Hariyawan, District Hardoi, be released on bail in the aforementioned case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial Court.
- (iv) The applicant shall submit an undertaking on affidavit in terms of Section 19 (4) of the U.P. Gangster and Anti Social Activities (Prevention) Act, 1986 that he will not indulge in any case for or misuse the liberty of bail.

Any other condition(s) which the trial court/concerned court may deem fit and proper, in the circumstances of the case, may also be

imposed.

It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

March 20, 2026
Madhu J.R/P.S

(Karunesh Singh Pawar,J.)